

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 888 of 2020

In the matter of:

D.K. Mohanty **....Appellant**

Vs.

Jai Balaji Industries & Anr. **....Respondents**

With

Company Appeal (AT) (Insolvency) No. 889 of 2020

In the matter of:

D.K. Mohanty **....Appellant**

Vs.

Jai Balaji Industries & Anr. **....Respondents**

Present:

Appellant: **Mr. Tushar Mehta, Solicitor General of India, Ms. Surekha Raman, Mr. Dileep Poolakkot, Advocates.**

Respondents: **Ms. Pratiksha Mishra, Mr. Aditya V. Singh, Advocates for R1.**

Mr. Santosh Choraria, Mr. Rahul Auddy, Advocates for R2

**ORDER
(Through Virtual Mode)**

19.03.2021: Ms. Pratiksha Mishra, Advocate appearing for the Appellant submits that arguing counsel Mr. Diwakar Maheshwari is unable to join today on account of personal difficulty. She seeks a week's adjournment, which having regard to the docket, is not possible.

Cont'd.../

Let the Appeal be posted 'For Hearing' on **24th March, 2021 at 12:00 noon.**

Interim direction to continue.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

sc/gc